گورنىدىت آف انڌى وھاں پورى سپوليتيں أمدورفت كى بہم پہنىچانے كے لئے ريلوے لائن ال بنانے ميں كيوں پس و پيش كر رھى ھے - جبكة اسے ھىارا علاقة واپس لينے كے لئے إليے وعدة كو اور ذمةدارى كو پورا كرنا ھے - ميں آنريبل منستر صاحب سے الدرخواست كرونكا كة مادھوپور

[For English translation, see Appendix VII, Annexure No. 60]

MR. DEPUTY CHAIRMAN: Will the hon. Member take some more time?

SARDAR BUDH SINGH: Tomorrow.

MR. DEPUTY CHAIRMAN: There is a message to be read.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE DISPLACED PERSONS (CLAIMS) SUP-PLEMENTARY BILL, 1953

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

In accordance with the provisions of rule 132 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Displaced Persons (Claims) Supplementary Bill, 1953, which has been passed as amended by the House at its sittung held on the 23rd February 1954."

I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 p. m. tomorrow.

> The Council then adjourned till two of the clock on Thursday, the 25th February 1954.

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